GOVERNMENT OF INDIA HEALTH AND FAMILY WELFARE LOK SABHA

STARRED QUESTION NO:183 ANSWERED ON:12.08.2011 CAFFEINE IN ENERGY/SOFT DRINKS Gaikwad Shri Eknath Mahadeo;Paranjpe Shri Anand Prakash

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the level of caffeine allowed in the energy/soft drinks under the relevant statute/orders,

(b) whether this level is adhered to by the manufacturers;

(c) if so, the details in this regard;

(d) whether some of the manufacturers of these drinks have requested permission for higher level of caffeine;

(e) if so, the level of caffeine sought for; and

(f) the reaction of the Government thereto?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD)

(a) to (f): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO.183 FOR 12TH AUGUST, 2011

(a) Under the Food Safety and Standards Regulations, 2011, use of caffeine not exceeding 145 mg/litre is permitted in carbonated water. However, at present, there is no limit prescribed for energy drinks. The Food Safety and Standards Authority of India (FSSAI) has initiated necessary action to fix level of caffeine in energy drinks.

(b) & (c) The enforcement of the Food Safety and Standards Act and the Regulations is with the State Governments. No reports have been received with regard to non-adherence to the level of caffeine in carbonated water.

(d): No such requests have been received by the Government.

(e) & (f): Do not arise.